

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO.54
TO BE ANSWERED ON 20.07.2023

Setting up of sewerage Treatment Plans (STPs)

54. DR. C.M. RAMESH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Haryana Irrigation Department has setup Sewerage Treatment Plants (STPs) to prevent effluents from being discharge into Delhi's Najafgarh drain which eventually flows into Yamuna River, if so, the details thereof; and
- (b) if not, by when the STPs would be set up and the steps taken by the Central Government in this regard, details there of?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b)

Najafgarh Drain receives wastewater discharge from Gurugram, Haryana mainly through Palam Vihar Drain, Dharampur Drain from Gurugram and the Badshahpur Drain. The total sewage generation from Gurugram, Haryana is 474 MLD. To prevent untreated wastewater discharge to Najafgarh Drain, there are total 5 Sewage Treatment Plants (STPs) with an installed capacity of 388 MLD where the entire sewage generated is treated.

The steps taken by Government for abatement of pollution of Najafgarh drain and for prevention and control of pollution in river Yamuna are:

- CPCB vide letter dated 20-12-2022 requested Gurugram Metropolitan Development Authority to submit the updated action taken report for abatement of water pollution of Najafgarh drain in pursuance to the Inter-State Council Secretariat meeting.
- The Central & State Pollution Control Boards are implementing the provisions of both - The Water (Prevention and Control of Pollution) Act, 1974 & The Environment (Protection) Act, 1986 to prevent and control pollution of aquatic resources.
- Regulation of industrial Pollution is implemented through various provisions of Water (Prevention and Control of Pollution) Act, 1974 under Consent mechanism by the respective State Pollution Control Board (SPCB) and Pollution Control

Committees (PCC). General standards for discharge of Environmental Pollutants for effluents is implemented.

- The Online Continuous Effluent Monitoring Systems (OCEMS) are installed by 17-categories of industries and Grossly Polluting Industries (GPIs) being established on industrial units in the country through the directives issued by CPCB for getting real time information on the effluent quality and non-complying units were identified and actions were taken against these units.
- CPCB is also periodically issuing directions to all the concerned departments in the States for management of sewage and waste water in accordance with the provisions notified under the E (P) Rules, 1986 and for ensuring proper operation of existing STPs, CETPs and industrial pollution control, under Section 18 (1)(b) of The Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 5 of The Environment (Protection) Act, 1986. The directions *under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974* issued by CPCB in recent years, for prevention & control of pollution in river Yamuna are given as **Annexure I**

Annexure I**Directions issued by CPCB with respect to River Yamuna**

S.No	Date of Direction	Direction Issued	To
1	19.01.2023	To enlist technologies to ensure Zero Liquid Discharge (ZLD) in Molasses based Distilleries.	All SPCBs/ PCCs.
2	02.01.2023	Augmentation and upgradation of CETPs and display of OCEMS data by CETPs located in Delhi and Haryana.	DPCC and HSPCB
3	02.01.2023	Industrial Ammoniacal discharge into River Yamuna.	DPCC and HSPCB
4	23.12.2021	Regarding Industrial Ammonical discharge in to river Yamuna.	HSPCB and DPCC
5	06.12.2021	In the matter of control of pollution in river Yamuna.	UPPCB, DPCC and HSPCB
6	11.03.2021	For installation & connectivity of Online continuous effluent monitoring systems (OCEMS) by GPIs.	HSPCB, DPCC and UPPCB
7	15.02.2021	Wider use of Mobile based application on STP monitoring.	All SPCB/ PCCs.
